OPEN COURT

CENTRALXX ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 22nd day of August, 1995.

Contempt Petition No. 1547 of 1993

Ram Saran Singh
Village-Jogipura,
POst Office-Banwari
District Bijnor.

Vs. Chandan Singh Rawat,
Supdt. of Post Office,
Bijnor.

IN

Original Application No. 586 of 1993.

Ram Saran Singh Vs. Supdt. of Post Offices, Bijnor.

CORAM : Hon'ble Mr. T. L. Verma, Member-J.
Hon'ble Mr. S. Dayal , Member-A.

O R D E R

(by Hon. Mr. T. L. Verma, Member-J)

This contempt application has been filed for alleged breach of the interim direction issued by this Tribunal by its order dated 23.4.1993 passed in Original Application No. 586 of 1993. The respondents were directed to go on with the process of selection. The result of the selection, however, should not be notified till the next date of hearing. The respondents are alleged to have declared the result despite the interim direction issued by this Tribunal.

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2. We have perused the petition and heard the learned counsel for the respondents. According to the respondents, the result of the examination had already been announced before the date on which the interim directions were issued. In addition to the above, the Original Application in which the interim direction of this Tribunal was passed, giving rise to the present contempt petition has been dismissed as devoid of merit. The interim order has thus merged with the final order passed in this case. There is thus, no basis for initiating the contempt proceedings against the respondents.

3. In view ofthe above fact that the Original Application has been dismissed as devoid of merit, and having regard to the facts that interim order has been merged with the final order passed, we find that no case for taking action under the Contempt of Court Act has been made out. This application is, therefore, dismissed and the notices issued to the respondents are hereby discharged.

A.M. J.M.

VKP/-